

ITEM NO.5 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).372/2021

PANCHAM SINGH Petitioner(s)

VERSUS

THE STATE OF BIHAR Respondent(s)

(FOR ADMISSION and IA No.109438/2021-STAY APPLICATION and IA No.109434/2021-EXEMPTION FROM FILING O.T.)

Date : 08-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. SD Sanjay, Sr. Adv.
Mr. Akshay Amritanshu, Adv
Mr. Ankit Kumar Lal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for anticipatory bail filed by the petitioner who is accused of committing offences punishable under Sections 420,406,467,468,471 and 120B read with 34 IPC was dismissed by the Sessions Court on 19.03.2021. The petitioner approached the High Court by filing an application for anticipatory bail on 26.03.2021. He has filed this writ petition alleging that his anticipatory bail is not being listed for hearing.The learned counsel for the

petitioner submits that the anticipatory bail application is listed at Sl. No. 3076 and it is going to take very long time for his application to be heard by the High Court. The petitioner is 72 years old and is suffering from various ailments. The justification for filing this Writ petition under Article 32 is that he might be arrested by the police even before his anticipatory bail is heard by the High Court.

We are not persuaded to entertain this petition under Article 32 of the Constitution to grant relief to the petitioner as this application for anticipatory bail is pending in the High Court. However, as his application has not been taken up for the last six months, we grant interim protection to the petitioner by directing that no coercive steps shall be taken against him for a period of four weeks from today. The High Court is requested to dispose of the anticipatory bail application filed by the petitioner within a period of four weeks from today.

Writ petition is, accordingly, disposed of. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master